The Bengal Embankment (Sundarbans) Act, 1915

Act 4 of 1915

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Embankments, Extension to Sundarbans
Bengal Act IV of 1915

[The Bengal Embankment (Sundarbans) Act, 1915]

(14th April, 1915.)

An Act to extend to the Sundarbans certain enactments relating to Embankments.

WHEREAS it is expedient to extend to the Sundarbans certain enactments relating to embankments;

AND WHEREAS the sanction of the Governor General has been obtained, under section 5 of the Indian Councils Act, 1892, to the passing of this Act:

It is hereby enacted as follows:—

1. This Act may be called the Bengal Embankment (Sundarbans) Act, 1915.

2. The following enactments are hereby extended to the Sundarbans, as excluded under section 1 of the Bengal Embankment Act, 1882, namely:

   (1) the following portions of the Bengal Embankment Act, 1873, namely, section 12, section 13, the proviso to section 21, sections 26, 27, 28 and 29, and Schedules B, C and D, subject to the amendments made in the said sections 12, 21 and 26 by the second paragraph of section 2 of the Bengal Embankment Act, 1882; and

   (2) The Bengal Embankment Act, 1882, except such portions thereof as have been repealed.


Short title. Extension of enactments to the Sundarbans.

1For Statement of Objects and Reasons, see the Calcutta Gazette of 1914, Pt. IV, page 94; and for Proceedings in Council, see ibid., Pt. IVA, pages 896 and 897, and see the Calcutta Gazette of 1915, Pt. IVA, pages 11 and 26-33.